



No. of Order	of Order	Order with Signature	Office Note as to action (if any) taken on Order
03.	10.05.06	<p>Mrs. Chakraborty, learned Counsel for the Petitioners prays that in view of the Constitution Bench Judgment of the Apex Court in <b>Secretary, State of Karnataka &amp; Ors. Vs. Umadevi &amp; Ors., (2006) 4 SCC 1</b>, she be permitted to withdraw this writ application as she is going to advise the Petitioners to move the B.S.N.L. Authorities themselves for their appointment against vacant posts.</p> <p>[2] Mr. Karma Thinlay, learned Counsel appearing on behalf of B.S.N.L. &amp; its authorities (Respondent Nos.1 &amp; 2) assures that the B.S.N.L. is bound to follow the law declared by the Apex Court in the aforementioned decision in letter and spirit both.</p> <p>[3] Accordingly, this Writ Petition is dismissed as withdrawn.</p> <p>[4] No cost.</p> <p>[5] Let a copy of this order be handed over to Mr. Karma Thinlay, learned Counsel appearing on behalf Respondent Nos.1 &amp; 2.</p>	<p>A Copy of Order forwarded to Mr. Kar on 10-5-06.</p> <p><i>[Signature]</i></p>
		<p><i>[Signature]</i> (Binod Kumar Roy) Chief Justice</p> <p><i>[Signature]</i> (N.S. Singh) Judge</p>	